

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DLEHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**

**Review Petition No. 69/2003
in Petition No. 77/2002**

In the matter of

Review of order dated 1.8.2003 in Petition No. 77/2002 (Tariff for Vindhyachal STPS Stage II for the period 1.4.2001 to 31.3.2004)

And in the matter of

National Thermal Power Corporation Ltd. **Petitioner**

Vs

1. Madhya Pradesh State Electricity Board, Jabalpur
2. Maharashtra State Electricity Board, Mumbai
3. Gujarat Electricity Board, Vadodara
4. Goa Electricity Department, Goa
5. Electricity Department, Daman
6. Electricity Department, Silvassa
7. Chhattisgarh State Electricity Board, Raipur **Respondents**

The following were present:

1. Shri M.G. Ramachandran, Advocate, NTPC
2. Shri Ajay Dua, NTPC
3. Shri A.K. Poddar, NTPC
4. Shri S.D. Jha, NTPC
5. Shri S.K. Samui, SM(C), NTPC
6. Shri T.R. Sohal, NTPC
7. Shri V.B.K. Jain, GM(C), NTPC
8. Shri M.S. Chawla, AGM (C), NTPC
9. Shri S.K. Johar, DGM(C), NTPC
10. Shri K.V. Balakrishnan, NTPC
11. Shri Manoj Mathur, DGM, NTPC,
12. Shri S.K. Sharma, Sr. Manager (C), NTPC
13. Shri D.K. Salpekar, NTPC
14. Shri Sahdeep Mehta, NTPC

**ORDER
(DATE OF HEARING 2.12.2003)**

The petitioner seeks review of the order dated 1.8.2003 in Petition No. 77/2002 limited to the following aspects:

- (a) Advance against depreciation needed to be calculated considering the debt repayment, in accordance with the Commission's order dated 21.12.2000 in Petition No. 4/2000 and other related petitions,
- (b) Method of calculation of interest on loan should be based on actual or normative repayment,
- (c) Non-consideration of operating and financial norms, including the incentive as per PPA signed with respondents, and
- (d) Calculation of variable charges on normative parameters

2. Heard Shri M.G. Ramachandran, Advocate for the petitioner. Admit.

3. The petitioner is directed to serve copy of the petition on the respondents by 20.12.2003 along with a copy of this order, for further adjudication on the three issues on which the review petition has been admitted. The respondents may file their replies by 20.1.2004, with advance copy to the petitioner who may file its rejoinder, if any, by 31.1.2004. An affidavit for service of the petition shall be filed by the petitioner by 26.12.2003.

4. List this petition on 24th February 2004.

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 15th December 2003